Central Administrative Tribunal, Principal Bench
Original Application No. 158 of 1998

New Delhi, this the 1st day of September, 2000

Hon'ble Mr_Kuldip Singh, Member (J) Hon'ble Mr_ S.A.T. Rizvi, Member(A)

I.K.Jain, 4718,Main Pahari Dhiraj Sadar Bazar, Delhi-6

Applicant

(By Advocate: None)

Versus

- 1.Union of India Through Secretary Ministry of Defence South Block,New Delhi-11
- 2.The Financial Advisor
 Defence Services
 Ministry of Defence(Finance)
 South Block,New Delhi
- 3.The Controller General of Defence Accounts West Block-V,R.K.Puram New Delhi
- 4.CDA(HQs) 'G' Block,Near Vayu Bhawan, New Delhi-11á

Respondents

(By Advocate - Shri K.C.D.Gangwani)

ORDER(ORAL)

By Hon'ble Mr Kuldip Singh, Member(J)

None appeared for applicant even on the second call. Shri K.C.D.Gangwani, counsel appeared for respondents and has been heard.

- 2. Shri Gangwani has handed—over to us across the Bar a copy of the order dated 4.8.2000 passed by respondents and states that the reliefs claimed for by the applicant have been granted to him.
- After going through the aforesaid order dated 4.8.2000, we are satisfied that the applicant has been

granted reliefs he has prayed for in this OA. Accordingly, this OA is dismissed as having become infructuous. However, if applicant has still any grievance, he is at liberty to agitate the same by filing a fresh OA. No costs.

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(S.A.T. Rizvi) Member(A)

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Kuldip Singh)
Member(J)